

**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

BEFORE

HON'BLE SHRI JUSTICE PREM NARAYAN SINGH

ON THE 10th OF JUNE, 2024

MISC. CRIMINAL CASE No. 21910 of 2024

BETWEEN:-

**MOHIT S/O SHRI SANKATAPRASAD CHOUDHARY,
AGED ABOUT 25 YEARS, OCCUPATION: LABOURE 163,
NEW DURGA NAGAR, DISTT. INDORE (MADHYA
PRADESH)**

.....APPLICANT

(BY SHRI RAGHVENDRA SINGH BAIS, ADVOCATE)

AND

**THE STATE OF MADHYA PRADESH STATION HOUSE
OFFICER THROUGH POLICE STATION BANGANGA,
DISTRICT INDORE (MADHYA PRADESH)**

.....RESPONDENT

(BY SHRI RAGHVENDRA JOSHI, ADVOCATE FOR OBJECTOR)

(BY SHRI SACHIN JAISWAL, PANEL LAWYER)

This application coming on for admission this day, the court passed the following:

ORDER

This is an application filed under Section 439 of Cr.P.C. on behalf of the applicant.

2. After arguing at length, learned counsel for the applicant prays for withdrawal of the application with liberty to renew the prayer after completion of two months from today.

3. Prayer is allowed.

4. Accordingly, present MCRC is dismissed as withdrawn with aforesaid liberty.

**(PREM NARAYAN SINGH)
V. JUDGE**

VD

